

1	2	3	4	5	6	7	8	9	10
21. Uttar Pradesh	3	1200.00	1200.00	1275.6	1275.6	138.60	0.00	0.00	
22. Uttarakhand	1	195.56	195.56	0.00	0.00	0.00	0.00	224.26	
23. West Bengal	7	756.42	756.42	819.42	819.42	758.52	0.00	652.68	
TOTAL	164	26678.85	26678.85	29499.95	29499.95	23666.95	0.00	23067.74	

Note : As per GFR, funds are to be utilized within 12 months of release, actual utilization would be known thereafter.

Living conditions of adivasis in the country

2931. SHRI DEVENDER GOUD T. : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether it is not a fact that the condition of Adivasis has not improved over the years in the absence of sanitation, availability of food, clean drinking water, etc.;

(b) if so, the manner in which the Ministry looks at this pathetic position and the steps taken to improve the living conditions of Adivasis in the country; and

(c) whether any special care has been taken with regard to their health, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH) : (a) and (b) There has been all round socio-economic development of the tribals because of implementation of the schemes of the Ministry of Tribal Affairs. The tribals are getting, benefits by way of increase in income and employment, infrastructure development, educational development and improvement of their literacy. The schemes are also ensuring fair prices to the tribals for the minor forest produce and also providing food security to them.

The goal of Nirmal Bharat Abhiyan (NBA) is to achieve universal sanitation coverage in the entire rural India by the year 2022. This includes provision of toilets

for entire rural population. Provision of sanitation facilities for Schedule Tribes is an integral part of NBA. Adequate priority is given for construction of Individual household latrines for STs.

(c) Ministry of Health and Family Welfare has constituted an Expert Committee on Tribal health to provide recommendations as per the Terms of Reference (ToR) to better address health care challenges of ST population particularly those residing in the Tribal Districts/Tribal Development Blocks. Joint Secretary, Ministry of Tribal Affairs is one of the members of the Committee.

Allocation of resources under TSP

2932. DR. BHALCHANDRA MUNGEKAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

- (a) the steps the Ministry has taken to ensure that the allocated resources were actually spent under the TSP by all Central Ministries during the last 3 years;
- (b) the difficulties in spending the allocated resources; and
- (c) the action plan of the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH) : (a) and (b) The Ministry of Tribal Affairs, through its Coordination Committee, constituted in April, 2011, for monitoring, planning and progress of the schemes/programmes being implemented for overall development of Scheduled Tribes, advises key Central Ministries/Departments on tribal issues where their respective TSP resources could be used to address the issues. As the nodal Ministry for overall policy, planning and coordination of programmes of development for the Scheduled Tribes, the Ministry of Tribal Affairs also pursues with Central Ministries/Departments for the proper use of TSP resources for the purpose for which they are meant. Each Central Ministry/Department is, however, responsible for the policy, planning, monitoring and coordination of its own sectoral programmes and schemes for the development of Scheduled Tribes.

Guidelines on formulation, implementation and monitoring of Tribal Sub Plan were issued by the Planning Commission to Central Ministries/Departments in 2006.